

69/03/2022

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

**REGIONAL BENCH
Service Tax ROA Application No. 30695 of 2019
IN
Service Tax Appeal No. 649 of 2008**

(Arising out of order-in-Original No. 44/2007-08(RS) dated 21.07.2008 passed by
Commissioner of Customs, Central Excise & Service Tax Visakhapatnam)

Cargo Handling Private Workers Pool

..Appellant

K.S. Dutt Memorial, Building,
Port Area, Visakhapatnam

Versus

Commissioner of Central Tax

...Respondent

Visakhapatnam-I Commissionerate,
Visakhapatnam

APPEARANCE:

Mr V. Ravindranath, Adv for the appellant
Mr A. Ramgadham, Authorized Representative for the Revenue

CORAM:

**HON'BLE MR. P. K. CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)**

FINAL ORDER NO.

30035/2022

Date of Hearing: 02.03.2022



PER BENCH

This application for restoration of appeal is filed by the appellant for restoration of appeal which was disposed of by Final Order No. 30049/2018 dated 25/01/2018.

2. The appeal has been restored as prayed for by the appellant.
3. The appellant submits that they have applied for settlement of the dispute under SVLDRS and the matter has been settled and Form 4 has been issued by the Revenue. Accordingly, the appeal stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

प्रमाणित प्रति/CERTIFIED COPY

Neela reddy

उप पंजीकार / Dy. Registrar

सीमा शुल्क, उत्पाद शुल्क और सेवा कर अपील अदालत
Customs Excise And Service Tax Appellate Tribunal
Hyderabad

- sd -

(P.K. CHOUDHARY)
MEMBER(JUDICIAL)

- sd -

(P.V.SUBBA'RAO)
MEMBER (TECHNICAL)